

13.26 hrs.

ESTIMATES COMMITTEE—contd.

**FIFTY-SEVENTH AND SIXTIETH REPORTS
AND MINUTES**

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports and Minutes of the Estimates Committee:—

- (1) (i) Fifty-seventh Report on the Ministry of Health and Family Planning (Department of Health)—Central Government Health Scheme.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Sixtieth Report on the Ministry of Industrial Development—Availability and Distribution of Cement.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

13.26½ hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND NINETEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and nineteenth Report of the Public Accounts Committee on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts, Volume II; Direct Taxes relating to Income-tax.

13.27 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

**FORTY-NINTH AND FIFTIETH REPORTS
AND MINUTES**

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the follow-

ing Reports and Minutes of the Committee on Public Undertakings:—

- (1) (i) Forty-ninth Report on Indian Oil Corporation Limited (Marketing Division).
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Fiftieth Report on Fertilizer Corporation of India Limited (Marketing and Distribution).
- (ii) Minutes of the sitting of the Committee relating to the above Report.

13.27½ hrs.

MATTERS UNDER RULE 377

(i) REPORTED RACKET ABOUT SMUGGLING OF URANIUM FROM JADUGUDA COMPLET TO CHINA AND PAKISTAN

श्री शंकर श्याम सिंह (वतरा) : अध्यक्ष महोदय, प्राय की अनुमति से मैं सरकार का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। प्राय के अखबारों में मेरे साथ-साथ बहुत से लोगों ने देखा होगा कि बिहार के जमशेदपुर के पास जादुगुड़ा यूरेनियम कारखाने के बारे में एक वाक्स-समाचार आया है। यह बड़े ही दख की बात है कि यूरेनियम ऐसा कीमती पदार्थ जो एटॉमिक एनर्जी के काम में लाया जाता है, उस की स्मॉलिंग बड़े पैमाने पर भारत में ऐसे देशों में हो रही है जो देश भारत के दुश्मन देश हैं। जो समाचार आया है उस के अनुसार चीन और पाकिस्तान में यहाँ से यूरेनियम स्मॉलिंग हो कर जा रहा है और इस सिलसिले में पांच व्यक्तियों को गिरफ्तार किया गया है जिस में एक कास्टेबल भी है। मैं स्मरण दिलाना चाहता हूँ कि तीन चार साल पहले ठीक उसी स्थान पर जहाँ पर कि

[श्री शंकर दयाल सिंह]

यह यूरेनियम पाया जाता है कुछ नक्सलाइट लोगों ने अपनी गतिविधियाँ दिखलाई थी और उस में जो लोग गिरफ्तार हुए थे उस में एक दो विदेशी युवतियाँ भी थी। इस से पता चलता है कि जो यूरेनियम की स्मगलिंग वहा से हो रही है उस में विदेशी तत्व भी वहा पर सक्रिय हैं। साथ साथ वहा के जो कर्मचारी हैं बिना उन का हाथ इस में हुए इस तरह का काम नहीं हो सकता है। इसलिए में चाहता हूँ कि सरकार इस को गभीरता से ले। इस पर एक बक्तव्य सदन के सामने आए और आप अगर उचित समझे तो इस संबंध में बहुत से माननीय सदस्यों ने कार्लिंग प्रदेंशन भी दिए हैं, आप उमे मंजूर करे। विशेष रूप से इस पर बहस के लिए मौका दिया जाना चाहिए।

साथ ही मैं यह कहना चाहूँगा कि इस की सुरक्षा के लिए उचित कार्यवाही होनी चाहिए क्योंकि वहाँ जो सुरक्षा दल है, जो कास्टेबल वगैरह हैं उन का भी इस में हाथ है जो कि इसी समाचार में पता चलता है यह एक छोटा सा बॉक्स-आईटम है जो मैं आप की अनुमति में पढ़ देना चाहता हूँ।

"Uranium smuggled to China, Pakistan

"Jamshedpur; April 23: A big racket' of uranium smuggling from the Jaduguda complex; 35 km. from here; to Pakistan and China is claimed to have been unearthed by the police.

"The police raided some places and arrested five persons including a constable.

"About five kg. of uranium powder and yellow cake contained in plastic bags with tags showing their price were also recovered.

"The police said that a gang of smugglers had been active in the area for some time and used to smuggle uranium via Calcutta and Nepal".

मान्यवर, कुछ दिन पहले इस सदन में यह बात आई थी कि मफिया संगठन का हैड क्वार्टर साउथ ईस्ट एशिया से हिन्दुस्तान की

तरफ घा रहा है जो कि बहुत बड़ी स्मगलिंग का कारोबार करता है। मुझे शक है कि उन का भी हाथ इस में न हो, इसलिए मैं चाहूँगा कि सरकार इस संबंध में बक्तव्य दे और आप से मैं अनुरोध करना चाहूँगा कि इस पर कार्लिंग प्रदेंशन मंजूर करे और दूसरे सदस्यों को भी इस पर कहने का मौका दें।

SHRI SAMAR GUHA (Contd): This is a very serious matter that has been raised. Most of China's nuclear weapons are based on uranium, not on plutonium. That there is a smuggling racket in this is very serious. It cannot be without the conspiracy and collusion of some big gangs. It is a very serious matter and I would request you to admit a call attention notice on this.

श्री राधाबतार शास्त्री (पटना) : अध्यक्ष जी, मेरा भी निवेदन यही है कि यह मसला बहुत महत्वपूर्ण है। हमारे देश के लिए यूरेनियम की कितनी जरूरत है, यह कितना महत्वपूर्ण है—मशी खोज जानते हैं। इस तरह से तो हम लोग यहाँ बोल कर रह जायेंगे और मंत्री महोदय जवाब नहीं देंगे, इस लिये मेरा अनुरोध है कि आप काल-स्टेन्शन स्वीकार कर लें ताकि मंत्री महोदय अपने बिस्तृत बयान के साथ सदन के माँझें आयें।

MR. SPEAKER: I will ask him to take note of it.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I wish to draw your kind attention to the fact that the Chair had made an observation the other day on the issue raised by me, namely, the rape of Naga women by the Border Security Force. The Chair had observed:

"I have given certain expressions and I have also given certain directions, that the Home Minister may make a thorough enquiry into it and come before the House with whatever

findings he has. As he is personally present, if he wants to say something he can say or we may close the matter here."

That was said on the 18th April, and today is the 24th April. Seven days almost have passed, and the Home Minister has not bothered to come before the House, although there was a clear directive from the Chair. I would like the Government to clarify this and come forward forthwith with a report.

MR. SPEAKER: You may be aware that when any Minister is asked to make a statement, he should give the statement within a reasonable time, and if there is going to be any delay, he should tell the House that that is the reason for the delay.

Mr. Mohsin.

SHRI B. V. NAIK (Kanara): Sir, permit me to make a point on that point of order.

MR. SPEAKER: Please do not get up any time. There is no question of a point of order. Nobody was on on a point of order. Please sit down.

SHRI B. V. NAIK: It is about the scope of rule 377...

MR. SPEAKER: I have not called you.

It is now the Home Ministers' turn.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, we shall make enquiries into the allegations made in this House and whatever is the result, the House will be informed of it. We are making enquiries and as soon as the facts are available to us, we will be very glad to inform the House.

SHRI JYOTIRMOY BOSU: A direction was given on the 18th April. Seven days have passed.

MR. SPEAKER: They are making an enquiry. As soon as they are ready, they will inform the House.

May I tell you that if they have no result ready, your shoutings cannot help them. This has been brought to their notice, and they have said that an enquiry will be made.

SHRI B. V. Naik: I have been trying to bring to the notice of the House that 101 people have been starving for seven days, and I have not been able to succeed in my attempt. 101 people in Mangalore; peasants; have been starving for seven days. I have been trying to place that case here and they have gone on an indefinite strike...

MR. SPEAKER: Even now you are not succeeding. I have not called you.

SHRI B. V. NAIK: If the entire House gets concerned about New Delhi and the surrounding precincts only; what will happen to the outside areas in this country? (Interruptions) All the time we are discussing about 22 godowns in New Delhi. There are 101 people who have starved for seven days.

MR. SPEAKER: Shri Madhu Limaye.

SHRI B. V. NAIK: I have not been able to get the attention of the House. I must register my protest as well as my regret and place it on the record at least. Let it not go out of the record here.

SHRI JYOTIRMOY BOSU: Sir; I wish to say about a lapse on the part of the Chair in the matter of arrest and custody of Ratan Chandrá Gupta. There was a clear directive given from the Chair.

MR. SPEAKER: I have already seen what you wrote and I may tell you that when the Minister brought it to my notice; I asked him to lay it before the House.

SHRI JYOTIRMOY BOSU: According to what is said in authoritative books the Speaker comes before the House and makes it known—(Interruptions)—Sir, what were the observations of the Chair?

MR. SPEAKER: When any matter is brought to the notice of the Chair, whoever sits in the Chair, the Minister—as directed by the Chair—has to bring it before the House and that is why I had asked him to bring it before the House. It was for the House to decide; not for the Speaker or any individual.

SHRI JYOTIRMOY BOSU: I shall read out the observation.

MR. SPEAKER: When I say I told him to bring it before the House please do not raise it. It is no use. I asked him to bring it before the House.

SHRI JYOTIRMOY BOSU: It says:

“The Speaker is in overall charge of discipline of the House and therefore he should be fully seized of the matter. Everything should come before him, and it would be more proper if he himself mentions to the House what has happened.”

After that, a motion can be brought. I think that will be more regular. Ten days have passed. You have not bothered to come before the House and make a report to the House.

MR. SPEAKER: The House has already taken a decision.

SHRI JYOTIRMOY BOSU :I maintain again that what was done was improper, irregular and it was a serious lapse on the part of the Chair.

MR. SPEAKER: I leave it to the House. I am in the hands of the Privileges Committee. Let them examine it and let us know.

SHRI H. N. MUKERJEE (Calcutta—North-East): Would you kindly make sure that we are not treated to an exhibition where the Chair is cross-examined and all kinds of things are brought up? It is better if these things are discussed in your Chamber.

MR. SPEAKER: He takes pleasure in bringing everything to the House. Members bring many matters here which can be confined to the Chamber. It is so painful sometimes.

SHRI JYOTIRMOY BOSU: I am rather surprised. I have quoted from what the Chair had observed. After I made a submission I quoted that.

(11) OWNERSHIP OF LAND RECLAIMED
FROM THE SEA WITHIN TERRITORIAL
WATERS OF INDIA

श्री मधु सिन्घे (बांका) : अध्यक्ष महोदय, कई हफ्ते पहले मैंने भारत के प्रादेशिक समुद्र के नीचे की जमीन की मालिकियत का हवाल उठाया था और लोक सभा का ध्यान इस बात की ओर खींचा था कि महाराष्ट्र सरकार केन्द्र के अधिकार तथा सम्पत्ति का अपहरण कर रही है। महाराष्ट्र सरकार का लैंड रेवेन्यू कोड भी धारा 297 का उल्लंघन करता है। उस को राष्ट्रपति की स्वीकृति कैसे मिली यह रहस्यपूर्ण बात है। धारा 297 इस प्रकार है —

“All lands, minerals and other things of value underlying the ocean within the territorial waters or the continental shelf of India shall vest in the Union and be held for the purposes of the Union”.